

KARNATAKA LOKAYUKTA

No:Uplok-2/DE/317/2018/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 25/07/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against (1) H.G. Srinivas, Panchayath Development Officer, Kottati Grama Panchayath, Mandya Taluk and District and (2) Sri. Puttaswamy, Secretary, Kottati Grama Panchayath, Mandya Taluk and District - reg.

Ref:-1.Government Order. No.RDP.190.GPS.2017, dtd.19/04/2018.
2. Nomination Order No.UPLOK-2/DE-317/2018/ARE-8, Bengaluru, Dated: 06/07/2018.

Present Departmental Enquiry is initiated against DGO-1 and 2 on the basis of the complaint lodged by one Sri. Cheluvaraj resident of Mothahalli village, Kottati Hobli, Mandya Taluk, Mandya, (herein after referred as 'Complainant') against (1) H.G. Srinivas, Panchayath Development Officer, Kottati Grama Panchayath, Mandya

Handwritten signature in blue ink, dated 25/07/2022.

Taluk and District and (2) Sri. Puttaswamy, Secretary, Kottati Grama Panchayath, Mandya Taluk and District, who lodged a complaint before Karnataka Lokayukta u/s 9 that was taken up for investigation.

2. Brief allegations made in the complaint are that:-

Complainant Cheluvraj resident of Mothahalli village, Kottati Hobli, Mandya Taluk and District, is residing in the said village. His father Bokkaiah S/o Javaraiiah was granted a site which was part of 4 Acres of land situated at Harijan Colony of the village under the Karnataka Gazette Notification order No.145/AQYT/69, dtd.30/09/1969 and the relevant Saguvali Chit was granted in favour of his father with condition. After allotment of the said site on 06/03/1987 with license granted through the Grama Panchayat constructed house measuring 20 x 10, 22 x 40 and remaining half portion was kept vacant measuring 26' X 52' and Assessment number was given as No. 144.

3. Complainant's father Bokkaiah died on 22/11/2004 after lapse of ten years on 07/05/2014 complainant gave Varadi to the Kottati village Grama Panchayat to change the Assessment No.144 in his name, for the remaining site measuring 26 x 50. But his application was rejected on the ground that the site was not standing in the name of his father, but it was transferred to Smt. Sharada W/o Ramesha and further allege that DGO 1 and 2 in collusion with the elected panchayath

Prasanna

members has illegally changed the katha in name of said Sharada by deleting the name of his father Bokkaiah from the panchayat records. In this regard, he lodged a complaint before Lokayuktha.

4. The then Lokayuktha registered the case No. Complt/Upalok /MIS/3643/2015 and preliminary enquiry was conducted by DRE-1.
5. After completion of the enquiry and after assessing the records the then Hon'ble Uplok arrived at a conclusion that DGO-1 and 2 have committed misconduct as per Rule 3(1) of KCSR CCA Rules 1966 and recommended for initiation of the departmental enquiry to the appointing authority under 12(3) of Karnataka Lokayuktha Act 1984 and recommended to initiate proceedings of 14(A) of KCSR and CCA Rules 1957.
6. In view of the government order sited at reference (1) the Hon'ble Uplok-2 vide order cited at reference (2) nominated this Additional Registrar Enquiries-8 framed articles of charges and conducted enquiry against DGO-1 and 2.
7. On the basis of the nomination, articles of charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO-1 and 2.

Uplok-2

ಅನುಬಂಧ-2ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡಕ್ಟ್)

2. ಶ್ರೀ ಚೆಲುವರಾಜು, ಮೊತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ನಿವಾಸಿ, ಕೊತ್ತತ್ತಿ ಹೋಬಳಿ, ಮಂಡ್ಯ ತಾಲ್ಲೂಕು, (ಇನ್ನು ಮುಂದೆ “ದೂರುದಾರರು” ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ (1) ಶ್ರೀ ಹೆಚ್.ಜಿ.ಶ್ರೀನಿವಾಸ, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊತ್ತತ್ತಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಮಂಡ್ಯ ತಾಲ್ಲೂಕು, (2) ಶ್ರೀ ಶಿವಲಿಂಗೇಗೌಡ, ಅಂದಿನ ಕಾರ್ಯದರ್ಶಿ, ಕೊತ್ತತ್ತಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಮಂಡ್ಯ ತಾಲ್ಲೂಕು ಮತ್ತು (3) ಶ್ರೀ ಡಿ.ಪುಟ್ಟಸ್ವಾಮಿ, ಕಾರ್ಯದರ್ಶಿ, ಕೊತ್ತತ್ತಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಮಂಡ್ಯ ತಾಲ್ಲೂಕು (ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ 1ರಿಂದ 3ನೇ ಎದುರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.
3. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-
 ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶವೇನೆಂದರೆ, ದೂರುದಾರರು ಮಡ್ಯ ತಾಲ್ಲೂಕು ಮೊತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ವಾಸಿಯಾಗಿದ್ದು, ಪರಿಶಿಷ್ಟ ಜಾತಿಗೆ ಸೇರಿರುತ್ತಾರೆ. ದೂರುದಾರರ ತಂದೆಯವರಾದ ಶ್ರೀ ಬೊಕ್ಕಯ್ಯ ಬಿನ್ ಜವರಯ್ಯ ಅವರಿಗೆ ದಿ.11.1.1975ರಂದು ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಗೆಜೆಟ್ ಮಾಡಿಫಿಕೇಷನ್ ನಂ.ಆರ್ಡರ್ 145 ಎಕ್ಸ್ಯೂವೈಟಿ 69 ದಿ.30.9.1969ರಲ್ಲಿ ಮೊತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ದೇವರುಕೊಡುಗೆ ಜಮೀನಿನಲ್ಲಿ 4 ಎಕರೆ ಜಮೀನನ್ನು ಹರಿಜನ ಕಾಲೋನಿ ಬಡಾವಣೆಗೆಂದು ಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡ ಸ್ಥಳದ ಒಂದು ನಿವೇಶನವನ್ನು ಸರ್ಕಾರವು ದೂರುದಾರರ ತಂದೆಯವರಿಗೆ ಮಂಜೂರು ಮಾಡಿ ಸಾಗುವಳಿ ಚೀಟಿ ಕೂಡ ನೀಡಿರುತ್ತದೆಂದು ಹಾಗೂ ಸದರಿ ಸಾಗುವಳಿ ಚೀಟಿಯಲ್ಲಿ ನಿವೇಶನವನ್ನು ಯಾರಿಗೂ ಪರಭಾರೆ ಮತ್ತು ಮಾರಾಟ ಮಾಡದಂತೆ ಷರತ್ತು ವಿಧಿಸಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.
4. ಅರ್ಜಿದಾರರ ತಂದೆಯವರು ದಿ. 6.3.1987ರಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಮನೆ ನಿರ್ಮಿಸಲು ಲೈಸೆನ್ಸ್ ಪಡೆದು ಪೂ.ಪ.21 ಅಡಿ ಉ.ದ.18 ಅಡಿಗಳಿಗೆ ಮಾತ್ರಮನೆ ನಿರ್ಮಿಸಿ ಉಳಿದ ಭಾಗವನ್ನು ಹಾಗೆಯೇ ಖಾಲಿ ಬಿಟ್ಟುಕೊಂಡಿರುತ್ತರೆಂದು ಹಾಗೂ ಸದರಿ ನಿರ್ಮಿಸಿದ ಮನೆಗೆ ಕಂದಾಯ ವಗೈರೆ ಪಾವತಿಸಿಕೊಂಡು ಬಂದಿರುತ್ತಾರೆಂದು ಹಾಗೂ ಈ ಸಂಬಂಧ ಗ್ರಾಮ ಪಂಚಾಯತಿಯವರು ಅಸೆಸ್ ಮೆಂಟ್ ಸಂ.144 ಎಂದು ನೀಡಿ ಆಸ್ತಿಯ ವಿಸ್ತೀರ್ಣ ಪೂ.ಪ.26* ಉ.ದ 52 ಅಡಿಗಳು ಹಾಗೂ ಅದರಲ್ಲಿ ಪೂ.ಪ.26* ಉ.ದ.15

ಅಡಿಗಳುಳ್ಳ ಮಂಗಳೂರು ಹಂಚಿನ ಮನೆಯಂತಲೂ ನಮೂದಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು, ದಿ.22.11.2004ರಂದು ಅರ್ಜಿದಾರರ ತಂದೆಯವರು ಮೃತಪಟ್ಟಿರುತ್ತಾರೆಂದೂ, ಈ ಸಂಬಂಧ ಅರ್ಜಿದಾರ ಮತ್ತು ಅವರ ಅಣ್ಣ ಸದರಿ ನಿವೇಶನದಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಲು ತೀರ್ಮಾನಿಸಿ, ಸದರಿ ನಿವೇಶನವನ್ನು ಅವರ ತಂದೆಯ ಹೆಸರಿನಿಂದ ಅವರ ಹೆಸರುಗಳಿಗೆ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿ ಕೊಡಲು ಕೋರಿ ದಿ.7.5.2015ರಂದು ಕೊತ್ತತ್ತಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಎದುರುದಾರರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಈ ಮಧ್ಯೆಲ್ಲಿ ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಎದುರುದಾರರ ಅವರ ನಿವೇಶನದ ವಿಸ್ತೀರ್ಣ ಪೂ.ಪ.26 ಅಡಿಗಳು ಹಾಗೂ ಉ.ದ.50 ಅಡಿಗಳ ಪೈಕಿ ದೂರುದಾರರ ನಿವೇಶನದ ದಕ್ಷಿಣಕ್ಕೆ ಆದಂತೆ ಪೂ.ಪ.26 ಅಡಿ, ಉ.ದ.18 ಅಡಿಗಳ ಅಳತೆ ನಿವೇಶನವನ್ನು ಏಕಾಏಕಿ ಸದರಿ ಗ್ರಾಮದ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಎದುರುದಾರರು ಅಕ್ರಮವಾಗಿ ಶ್ರೀಮತಿ ಶಾರದಾ ಕೋಂ.ರಮೇಶ್ ಅವರಿಂದ ಲಂಚ ಪಡೆದು ಅವರ ಹೆಸರಿಗೆ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿ ಮನೆ ಕಟ್ಟಲು ಲೈಸೆನ್ಸ್ ಕೊಡ ನೀಡಿರುತ್ತಾರೆಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ.

5. ದೂರುದಾರರ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 1ನೇ ಎದುರುದಾರರು ದಿ.26.9.2016ರಂದು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ಮಂಡ್ಯ ತಾಲ್ಲೂಕಿನ ಕೊತ್ತತ್ತಿ ಹೋಬಳಿ ಕೊತ್ತತ್ತಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಮೊತ್ತಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ದೂರುದಾರರ ತಂದೆಯಾದ ಶ್ರೀ ಬೊಕ್ಕಯ್ಯ ಬಿನ್ ಜವರಯ್ಯ ರವರ ಹೆಸರಿನಲ್ಲಿ 1993-94ರಲ್ಲಿದ್ದಂತೆ 20*10 ಮತ್ತು 22*40 ಅಡಿಗಳ ನಿವೇಶನವು ನಮೂದಾಗಿರುತ್ತದೆ. ಇದೇ ಸ್ವತ್ತನ್ನು ಹೊಸ ಅಸೆಸ್ ಮೆಂಟ್ ದಾಖಲೆಯಲ್ಲಿ 144 ಎಂದು ನಮೂದಿಸಿ, 26*52 ಎಂದು ಅಳತೆ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ. ಈ ನಿವೇಶನದಲ್ಲಿ ಒಂದು ಭಾಗವನ್ನು ಶ್ರೀ ಬೊಕ್ಕಯ್ಯ ಅವರ ತಂಗಿಯಾದ ಸಾಕಮ್ಮ ಕೋಂ ಪೊರುಲಯ್ಯ ಎಂಬುವವರಿಗೆ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಮುಖಾಂತರ ಬರೆದುಕೊಟ್ಟಿರುತ್ತಾರೆಂದು ಸದರಿ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ 12.6.2007ರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ನಂತರ ಸಾಕಮ್ಮ ಕೋಂ ಪೊರುಲಯ್ಯ ಎಂಬುವವರು ತನ್ನ ಸೊಸೆಯಾದ ಶಾರದಾ ಕೋಂ.ರಮೇಶ್ ಎನ್ನುವವರಿಗೆ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಮೂಲಕ ಬರೆದುಕೊಟ್ಟಿರುತ್ತಾರೆಂದು, ಸದರಿ ಒಪ್ಪಿಗೆ ಪತ್ರವನ್ನು ದಿ.4.3.2015ರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ಶಾರದಾ ಕೋಂ.ರಮೇಶ್ ಎನ್ನುವವರ ಹೆಸರಿಗೆ ಖಾತೆ ವರ್ಗಾವಣೆ ಮಾಡಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು, ಖಾತಾ ಸಂ.144ರ ಸ್ವತ್ತಿನಲ್ಲಿ ಅರ್ಧ ಭಾಗವನ್ನು ಖಾತಾ ಒಪ್ಪಿಗೆ ಪತ್ರದಂತೆ ಶ್ರೀಮತಿ ಸಾಕಮ್ಮ ಕೋಂ ಪೊರುಲಯ್ಯ ಹಾಗೂ ಇನ್ನುಳಿದ

(Handwritten signature)

ಭಾಗದಲ್ಲಿ ಒಂದು ಭಾಗವನ್ನು ಬೊಕ್ಕಯ್ಯ ಬಿನ್ ಜವರಯ್ಯ ರವರ ಹೆಸರಿನಲ್ಲಿ ಹಾಗೂ ಇನ್ನೊಂದು ಭಾಗವನ್ನು ಬೊಕ್ಕಯ್ಯನ 2ನೇ ಹೆಂಡತಿಯಾದ ನಾಗಮ್ಮ ಕೋಂ.ಬೊಕ್ಕಯ್ಯ ಅವರ ಹೆಸರಿನಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆಂದು, ಆದ್ದರಿಂದ ದೂರುದಾರರು ಖಾತಾ ಬದಲಾವಣೆ ಕೋರಿ 2015ರಲ್ಲಿ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಯನ್ನು ತಿರಸ್ಕರಿಸಲಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

6. ಎದುರುದಾರರ ಸಲ್ಲಿಸಿರುವ ಆಕ್ಷೇಪಣೆಯನ್ನು ದೂರುದಾರರಿಗೆ ಕಳುಹಿಸಿ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಪಡೆಯಲಾಗಿರುತ್ತದೆ. ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರುದಾರರು ಪುನಃ ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿದ ವಿಚಾರವನ್ನು ಪುನರುಚ್ಚರಿಸಿರುತ್ತಾರೆ.
7. 1ನೇ ಎದುರುದಾರರು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ ನಂತರ 2 ಮತ್ತು 3ನೇ ಎದುರುದಾರರನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಪಕ್ಷಕಾರರಾಗಿ ಸೇರಿಸಲಾಯಿತು. 3ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ದೂರುದಾರರ ತಂದೆಯ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ಸಾಕಮ್ಮ ಕೋಂ ಪೊರುಲಯ್ಯ ಅವರ ಹೆಸರಿಗೆ ಖಾತೆಯನ್ನು ದಿ.4.3.2015ರಂದು ಪಂಚಾಯತಿಯ ನಡವಳಿಯ ಪ್ರಕಾರ ಮಾಡಲಾಯಿತು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಅದೇ ರೀತಿ ದೂರುದಾರರ ತಂದೆಯ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ದೂರುದಾರರ ತಾಯಿಯಾದ ನಾಗಮ್ಮ ಅವರ ಹೆಸರಿಗೆ ದಿ.16.4.2015ರಂದು ಪಂಚಾಯತಿಯ ನಡವಳಿಯ ಪ್ರಕಾರ ಖಾತೆಯನ್ನು ಮಾಡಲಾಯಿತು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಸಾಕಮ್ಮ ಮತ್ತು ನಾಗಮ್ಮನ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ಮಾಡುವಾಗ 1ನೇ ಎದುರುದಾರರು ಪಂಚಾಯತಿ ಆಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿದ್ದರು. 3ನೇ ಎದುರುದಾರರು ಸಾಕಮ್ಮ ಮತ್ತು ನಾಗಮ್ಮನ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಲು ಮಾಡಿದ ನಡವಳಿಕೆಯ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಎದುರುದಾರರು ಬೊಕ್ಕಯ್ಯ ಅವರು ಬರೆದುಕೊಟ್ಟಿದ್ದಾನೆಂದು ಹೇಳಿದ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಚೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಸದರಿ ದಾಖಲೆಯು ದಿ.25.3.2003ರಂದು ಖರೀದಿಸಿದ ಛಾಪಾ ಕಾಗದವಾಗಿರುತ್ತದೆ. ಒಪ್ಪಿಗೆ ಪತ್ರವನ್ನು ಕೂಡ ದಿ.13.8.2003ರಂದು ಬರೆಯಲಾಗಿರುತ್ತದೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಒಪ್ಪಿಗೆ ಪತ್ರದಲ್ಲಿ ಆಸ್ತಿಯ ಪ್ರತಿಫಲಕ್ಕಾಗಿ ನಾನು ನಿಮ್ಮಿಂದ ಈ ಪತ್ರಕ್ಕೆ ಸಾಕ್ಷಿ ಮಾಡಿರುವವರ ಸಮಕ್ಷಮ ರೂ.10,000/- ಪಡೆದುಕೊಂಡಿರುತ್ತೇನೆಂದು ತಿಳಿಸಿರುತ್ತದೆ. ಸದರಿ ಒಪ್ಪಿಗೆ ಪತ್ರದ ನಮೂದನೆಯ ಪ್ರಕಾರ ಬೊಕ್ಕಯ್ಯ ಹಣಕ್ಕೆ ಆಸ್ತಿಯನ್ನು ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದು ಕಂಡುಬರುತ್ತದೆ. ಕಾರಣ ಸದರಿ ವರ್ಗಾವಣೆ ಕ್ರಯವಾಗುತ್ತದೆ. ಆಸ್ತಿಯನ್ನು ಕ್ರಯಕ್ಕೆ ನೀಡಿದರೆ ದಾಖಲೆಯನ್ನು ನೋಂದಣಿ ಮಾಡಬೇಕಾಗುತ್ತದೆ ಮತ್ತು ಕ್ರಯದ ಹಣಕ್ಕೆ

(Handwritten signature)

ಮುದ್ರಾಂಕ ಶುಲ್ಕವನ್ನು ಕೊಡಬೇಕಾಗುತ್ತದೆ. ಸದರಿ ಒಪ್ಪಿಗೆ ಪತ್ರ ನೋಂದಣಿಯಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ಮುದ್ರಾಂಕ ಶುಲ್ಕವನ್ನು ನೀಡಲಾಗಿರುವುದಿಲ್ಲ. ಕಾರಣ ಒಪ್ಪಿಗೆ ಪತ್ರವನ್ನು ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಪರಿಗಣಿಸಲಾಗುವುದಿಲ್ಲ. ಕಾರಣ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿರುವುದು ಅಕ್ರಮವಾಗಿರುತ್ತದೆಂದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡುಬರುತ್ತದೆ.

8. ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರು, ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆ, ಮತ್ತು ದೂರುದಾರರ ಪ್ರತ್ಯುತ್ತರಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ದೂರುದಾರರ ತಂದೆ ಯವರ ಹೆಸರಿಗೆ ಮಂಜೂರಾದ ಖಾತಾ ಸಂ.144ರಲ್ಲಿ 3 ಭಾಗ ಮಾಡಿ 1 ಭಾಗವನ್ನು ಸಾಕಮ್ಮ ರವರ ಹೆಸರಿಗೆ ಕೇವಲ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಮುಖಾಂತರ ಖಾತೆ ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಸದರಿ ಸ್ವತ್ತನ್ನು ಶ್ರೀಮತಿ ಸಾಕಮ್ಮ ಅವರ ಹೆಸರಿಗೆ ಖಾತೆಯಾದ ನಂತರ ಅವರ ಸೊಸೆಯಾದ ಶ್ರೀಮತಿ ಶಾರದಾ ಕೋಂ.ರಮೇಶ್ ಅವರ ಹೆಸರಿಗೆ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಮುಖಾಂತರ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿರುತ್ತಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಇನ್ನೊಂದು ಭಾಗವನ್ನು ದೂರುದಾರರ ತಂದೆ ಶ್ರೀ ಬೊಕ್ಕಯ್ಯ ಅವರ 2ನೇ ಹೆಂಡತಿಯ ಹೆಸರಿಗೆ ಖಾತೆ ಬದಲಾವಣೆಯನ್ನು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಕೇವಲ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ 1&3ನೇ ಎದುರುದಾರರು ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿರುತ್ತಾರೆಂದು ಸ್ಪಷ್ಟವಾಗಿರುತ್ತದೆ.
9. ಆಸ್ತಿ ವರ್ಗಾವಣೆ ಅಧಿನಿಯಮದ ಪ್ರಕಾರ ಯಾವುದೇ ಸ್ಥಿರಾಸ್ತಿಯನ್ನು ವರ್ಗಾವಣೆ ಮಾಡಬೇಕಾದರೆ ನೋಂದಾಯಿತ ದಾಖಲೆಗಳಾದ ಕ್ರಯಪತ್ರ ಅಥವಾ ದಾನಪತ್ರದ ಮೂಲಕ ಅಥವಾ ಮರಣ ಶಾಸನ ಪತ್ರದ ಮೂಲಕವಾಗಲೀ ವರ್ಗಾವಣೆ ಮಾಡಬೇಕಾಗುತ್ತದೆ. ಕುಟುಂಬದ ಸದಸ್ಯರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಿಸಿ ಆಸ್ತಿ ವರ್ಗಾಯಿಸಬೇಕಾದರೂ ಕೂಡ ಮೇಲೆ ಹೇಳಿದ ದಾಖಲೆಗಳ ಮೂಲಕ ವರ್ಗಾವಣೆ ಮಾಡಬೇಕಾಗುತ್ತದೆ. ಒಂದು ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ಆಸ್ತಿ ವರ್ಗಾವಣೆ ಮಾಡಲು ಬರುವುದಿಲ್ಲ. ಎದುರುದಾರರು ಸಲ್ಲಿಸಿದ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಮತ್ತು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಬೊಕ್ಕಯ್ಯ ಬಿನ್ ಜವರಯ್ಯ ಅವರ ಹೆಸರಿನಲ್ಲಿರುವ ಪ್ರಶ್ನಿತ ಸ್ವತ್ತನ್ನು ಶ್ರೀಮತಿ ಸಾಕಮ್ಮ ಕೋ ಪೊರುಲಯ್ಯ ಅವರ ಹೆಸರಿಗೆ ಖಾತೆಯನ್ನು ದಿ.12.6.2007ರ ಪಂಚಾಯತಿ ಸಭೆಯ ನಡವಳಿಕೆಯ ನಿರ್ಣಯ ಸಂ.4/14ರಂತೆ ಅಂದಿನ ಕಾರ್ಯದರ್ಶಿಯಾಗಿದ್ದ ಶ್ರೀ ಶಿವಲಿಂಗೇಗೌಡ ಅವರು (ಹಾಲಿ ನಿವೃತ್ತಿ) ಮತ್ತು 1ನೇ ಎದುರುದಾರರು ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ನಂತರದಲ್ಲಿ ಶ್ರೀಮತಿ ಸಾಕಮ್ಮ ಕೋ ಪೊರುಲಯ್ಯ ಅವರ

Uplok-2/DE/ARE-8/317/2018

ಹೆಸರಿನಲ್ಲಿದ್ದ ಪ್ರಶ್ನಿತ ಸ್ವತ್ತನ್ನು ಶಾರದಾ ಅವರ ಹೆಸರಿಗೆ ಖಾತಾ ವರ್ಗಾವಣೆಯನ್ನು ದಿ.4.3.2015ರ ಪಂಚಾಯತಿ ಸಭೆಯ ನಡವಳಿಕೆಯ ನಿರ್ಣಯ ಸಂ.5/10ರಂತೆ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ ಹೆಚ್.ಜಿ.ಶ್ರೀನಿವಾಸ್ ಹಾಗೂ ಕಾರ್ಯದರ್ಶಿಯಾದ ಡಿ.ಪುಟ್ಟಸ್ವಾಮಿ ಅವರು ಶ್ರೀಮತಿ ಸಾಕಮ್ಮ ಕೋಂ ಪುರಲಯ್ಯ ಅವರು ನೀಡಿದ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ಮಾಡಿರುತ್ತಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಅದೇ ರೀತಿ ಬೊಕ್ಕಯ್ಯ ಬಿನ್ ಜವರಯ್ಯ ಅವರ ಹೆಸರಿನಲ್ಲಿದ್ದ ಇನ್ನೊಂದು ಭಾಗದ ಆಸ್ತಿಯನ್ನು ಆತನ 2ನೇ ಹೆಂಡತಿ ಶ್ರೀಮತಿ ನಾಗಮ್ಮ ಅವರ ಹೆಸರಿಗೆ ಪಂಚಾಯತಿ ಸಭೆಯ ನಡವಳಿಕೆಯ ನಿರ್ಣಯ ಸಂ.5/3ರಂತೆ 1 ಮತ್ತು 3ನೇ ಎದುರುದಾರರು ಮಾಡಿರುತ್ತಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಆದರೆ ಕೇವಲ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ಯಾವುದೇ ಆಸ್ತಿಯ ಹಕ್ಕು ವರ್ಗಾವಣೆ ಮಾಡಲು ಬರುವುದಿಲ್ಲ. 1 & 3ನೇ ಎದುರುದಾರರ ಅಧಿಕಾರಾವಧಿಯಲ್ಲಿ ಸಾಕಮ್ಮ ಕೋಂ ಪೊರುಲಯ್ಯ ಮತ್ತು ನಾಗಮ್ಮ ಕೋಂ ಬೊಕ್ಕಯ್ಯ ಅವರ ಹೆಸರಿಗೆ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಖಾತೆ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

10. ಆದ್ದರಿಂದ, 1 & 3ನೇ ಎದುರುದಾರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು 1966 ನಿಯಮ 3(1)(i) ಮತ್ತು (ii) ರನ್ವಯ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಭಾದ್ಯರಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ.12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, 1 & 3ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, (ಈಗಾಗಲೇ ನಿವೃತ್ತರಾಗಿದ್ದಲ್ಲಿ ಸೂಕ್ತ ನಿಯಮಾವಳಿಗಳಡಿಯಲ್ಲಿ ಅನುಮತಿ ನೀಡುವುದು) ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಬೇಕೆಂದು ಕೋರಿದೆ.

11. ಅದರಂತೆ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

[Handwritten signature and date]
22/7/18

8. Articles of charge was served on DGO-1 and 2 and they appeared before this disciplinary enquiry authority on 20/09/2018 through NKD Advocate and filed objections.
9. DGO-1 has filed his objections contending that the site in question was standing in the name of father of the complainant Bokkaiah which was given Asses.No.144 with measurement 26 x 52 and one part of the said site, Bokkaiah father of the complainant had transferred the site in the name of his sister Sakamma by executing a consent deed dtd.13/08/2003 by recurring Rs.10,000/- on the basis of the same, resolution was passed and the property was transferred in the name of Sakamma and after that said Sakamma transferred the said site in question in the name of her daughter-in-law Smt. Sharadamma by executing one more consent deed on 4/3/2015 and the same was placed before panchayat committee and general body and with the majority decision of the panchayath the site at demand assessment No.144 to the extent of half and was transferred in the name of said Sharadamma and the remaining portion to still stands in the name of Sakamma sister of deceased Bokkaiah, father of the complainant and his sister Sakamma and some portion in the name of second wife of his father Nagamma.
10. In this context, application filed by complainant to change the katha in his name pertaining to katha No.144 was rejected.

[Handwritten signature]
28/7/2018

- 11.** DGN-2 has also has filed his comments/objections repeating the same contents raised by DGO-1 and has specifically contended that the katha No.144 was changed in the name of said Sharadamma on the basis of the consent deed executed by her mother-in-law Sakamma whose name was entered on the basis of the consent deed executed by father of the complainant Bokkaiah in the year 2007. In this regard, the DGO-1 and 2 have filed the documents executed by father of the complainant Bokkaiah in favour of his sister Sakamma dtd.13/08/2003 and executed the same after collecting Rs.10,000/- from her.
- 12.** Further both DGOs contended that they have not committed any mis-conduct as public servants. Hence prayed to drop the proceedings initiated against them.
- 13.** Further the complainant has filed his detailed rejoinder reiterating the allegations made in complaint, that DGO-1 and 2 have illegally changed the katha in the name of Sharadamma W/o Ramesha though it was standing in the name of his father Bokkaiah granted to him under Gazette Notification on 30/09/1969.
- 14.** After written statement was filed plea was recorded. DGO denied the articles of charges accordingly, matter was posted for enquiry.

Handwritten signature and date
28/7/2018

15. In order to prove the articles of charge and allegations made against DGO presenting officer got examined complainant as PW.1 and another witness as PW.2 and got marked Ex.P.1 to Ex.P.10 and defence DGO got marked Ex.D.1 to Ex.D.5. and case was posted for arguments.
16. Heard the arguments of P.O. and DGO Advocate and DGo Advocate filed written arguments.
17. Following points arise for my consideration;

Whether the Charge leveled against DGO-1 Sri. Srinivas and DGO-2 Sri. Puttaswamy, Secretary, is proved by the Disciplinary Authority?

18. My answer to the above point is in the '**Negative**' for the following:

REASONS

19. In order to prove the allegations made in the Articles of Charges the P.O. has examined PW.1 complainant and has got marked Ex.P.1 to Ex.P.10 and DGO 1 and 2 got examined themselves as DW.1 and 2 and got marked Ex.D.1 to Ex.D.5.
20. PW.1 complainant has stated in his oral evidence that his father Bokkaiah died in the year 2004 leaving behind his deceased wife and two sons i.e., himself and his brother

True
2017

Siddaraju and his father had contacted second time with one Nagamma who was issueless, his deceased father was granted an open site situated at Kottati hally under the Karnataka State gazette notification in the year 1969 by issuing a Saguvali Chit and the deceased father had constructed small house in one portion of the site by obtaining license from the panchayath measuring 20x 60 and the remaining portion was kept vacant in katha No.144 was given by grama panchayath.

- 21.** Further he has stated in his evidence that though his father died in the year 2004 his name continued to be in panchayath katha. On 7/5/2015 he gave Varadi to the grama panchayat to enter his name as a successor of his father in the katha records bearing No.144 but the same was rejected by DGO-1 and 2 stating that katha No.144 is not standing in the name of his deceased father, same was transferred in the name of sister of his father then again transferred in the name of Sharadamma daughter-in-law of said Sakamma. In this regard, he has lodged a complaint and he has got marked Ex.P.7 complaint lodged before Lokayuktha, death certificate of his father as Ex.P.2, demand Assessment record of katha No.144 as Ex.P.1 and his rejoinder as Ex.P.8.
- 22.** PW.1 has been cross examined by advocate for DGO-1 and 2 and it is elicited that, said katha No.144 of panchayath was standing in the name of his father but deceased father

Handwritten signature and date: 08/7/2018

Bokkaiah has transferred part of the said site measuring 26 x 52 which is part of katha No.144 in favour of his sister Sakamma on 13/08/2003 and further Sakamma transferred to daughter in law Sharadamma, by executing consent deed dtd.04/03/2015 supported by resolution passed by grama Panchayath and after this remaining portion of the site relating to katha No.144 remains in the name of said Sakamma and deceased Bokkaiah and in the name of second wife of deceased Bokkaiah.

- 23.** Further effort has been made to bring the contentions of the defence in the cross examination that the present complainant has filed this complaint without taking the consent of his other brothers and admission has been brought in the cross examination that Sakamma is the sister of his father and Sharadamma is the daughter-in-law and Ramesh is the son and they are in possession of part of the site on the basis of the consent deed executed by his father earlier on 13/08/2003 and then his father's sister Sakamma. Further it is brought on the record that said Sharadamma who is in possession of the site has constructed house as a beneficiary in Housing Schemes introduced by the Government.
- 24.** PW.1 in support of his evidence produced documents Ex.P.1 to Ex.P.10, they pertain to the extract of on demand register of katha No.144, death certificate of his father and license

File
09/11/2018

obtained by his father and his requisition before Panchayath to change his katha. Further they prevented to change of katha property No.144 in the name of Sharadamma transferred from her mother and other Panchayath records and Nagamma and others.

- 25.** Close perusal of evidence of PW.1 and contents of Ex.P.7, would make it clear that the father of the complainant-PW.1 died on 22/11/2004 and on 07/05/2015 the complainant believed to have filed application to change the katha in his name after the death of his father and it is received on 07/05/2015 by Panchayath and the application is un-dated. No explanation afforded by the complainant or the presenting officer that why PW.1 did not verify the Panchayath records pertaining to property No.144 of Mothahalli village from 2007 to 2015 standing in the name of father of complainant. This doubtful circumstances and behavior of PW.1 creates doubt in the mind of enquiry authority that he was in knowledge of the fact that his father had executed consent deed in favour of his sister Sakamma and it continued in her name from 2003 till 04/03/2015 and the said change of katha in the name of Sakamma sister of complainant's father was existing and changed on the basis of the consent deed executed by Bokkaiah and it is supported by Panchayath resolution and further he was aware of the fact that sister of his father Sakamma continued to be in possession of the said open space

Devi
20/11/2015

till 2015. Further the said Sakamma transferred the property in the name of her daughter-in-law Sharadamma by giving Varadi to the Panchayath. After lapse of 11-years the complainant has woken up from his sleep and then has given Varadi to the panchayat to enter his name in the katha extract of property No.144 of Mothahalli village, received on 07/05/2015 by the Panchayath.

- 26.** DGO-1 and 2 in support of their rebuttal evidence have got examined themselves as DW.1 and 2 and have consistently stated with regard to change of katha in respect of the property No.144 of Mothahalli village and they have produced the demand register extract in the name of Sakamma marked as Ex.D.2. Ex.D.3 which discloses to the fact that Sakamma sister of complainant's father was in possession of the property from 2003 to 2015 and as per the resolution of Panchayath dtd.27/03/2015 was transferred to her daughter-in-law Sharadamma on the basis of the Varadi given by her.
- 27.** The Panchayath resolution copy supporting the change of name of Sharadamma in katha from her daughter-in-law is marked as Ex.D.3 and the said entry was made in the name of Sharadamma by giving vide publication in the village and waiting for one month to receive objections by the public having interest in it. further it is seen that nothing is so elicited in the cross examination of DW.1 and 2 to arrive at a conclusion that DGO-1 and 2 have acted beyond the scope of

[Handwritten signature]
28/7/18

their powers in changing the katha illegally in the name of Sharadamma or rejecting the application of complainant PW.1 filed by him before Panchayath dtd.07/05/2015.

- 28.** It is relevant to note that, father of the complainant has transferred the property in the name of his sister Sakamma by executing consent deed and her name has continued in the Panchayath records from 2003 to 2015 until she filed application to transfer the property in the name of her daughter-in-law Sharadamma.
- 29.** It can be inferred that the complainant PW.1 is not sharing good terms with her mother-in-law Sakamma i.e., sister of his father has kept quiet for almost 12-years from 2003 to 2015 and it is admitted that his father Bokkaiah has died on 22/11/2004 till 07/05/2015 he has not taken any steps to get his name entered in katha extract pertaining to property No.144 of Mothahalli village. Further DGO-1 and 2 have bonafidely acted on the proceedings and the documents existing in Panchayath records from 2004 to 2015 and after assuming the charge acting on the existing entry pertaining to the name of Sakamma in VPC No.144 on the basis of application filed by her daughter-in-law Sharadamma and with her consent the katha has been changed in the name of her daughter-in-law Sharadamma.
- 30.** After closely assessing the evidence of DW.1 and 2 and Ex.P.1 to Ex.P.8, it is difficult to make out that DGO-1 and 2 have not

[Handwritten signature]
07/05/2015

committed any dereliction in duty and misconduct as panchayat secretary at relevant point of time.

- 31.** So to sum-up, complainant has filed application before panchayath on 07/05/2015 to change the katha in his name pertaining to property No.144 of said Mothahalli village, though his father died in the year 2004 but no proper explanation is provided before enquiry authority about the delay in filing the application before Panchayath to change the katha in his name.
- 32.** The disputed property was standing in the name of Sakamma sister and father of complainant from 2004 to 2015 and it was not challenged by PW.1-complainant.
- 33.** DGO-1 and 2 during the tenure of their office they have not tampered any documents nor they have changed any katha of property without giving notice to public or followed the property procedure.
- 34.** It is seen that the change of katha in the name of Sharadamma from Sakamma is supported by Panchayath resolution and the resolution is passed with the majority of the consent of elected Panchayath members and as per Panchayath Raj Act public rules, katha pertaining to property No.144 has been changed by the DGO-1 and 2 and have not attributed any misconduct acting as public servant.

Uplok 2/17

35. In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charges framed against DGO-1 and 2 are not established. In the result above point is answered in the '**Negative**' and I proceed to record the following:

FINDINGS

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Officials (1) H.G. Srinivas, Assistant Director, Taluk Panchayati, Nanjanagudu, Mandya and (2) Sri. Puttaswamy, Secretary, Kottati Grama Panchayath, Mandya Taluk and District.

Submitted to Hon'ble Registrar, Karnataka Lokayukta, Bengaluru for further action in the matter.


(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Sri Cheluvaraju
-----	-----------------

LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P1	Assessment record of katha No.144 (Xerox)
Ex.P2	Death certificate of complainant's father.
Ex.P3	License issued by Kottati grama Panchayath to complainant's father Bokkaiah (Xerox)
Ex.P4	Application issued to President of Kottati grama Panchayath by the complainant. dtd. Nil (Xerox)
Ex.P5	Form No.I (Complaint) (Xerox)
Ex.P6	Form No.-II (complainant's affidavit)(Original)
Ex.P7	Complaint lodged before Lokayuktha by PW.1
Ex.P.7(a)	Signature of complainant.
Ex.P8	Comments submitted by DGO-1 to Hon'ble Lokayuktha dtd.: Nil and xerox copies of enclosures
Ex.P.8(a)	Xerox copy of cheque issued by State Bank of Mysore.
Ex.P.9	Letter of Secretary Kottati grama Panchayath dtd.19/04/2017 and enclosures
Ex.P.9(A) & (C)	Form No.9 issued by Kottati grama Panchayath to the complainant.
Ex.P.9(B) & (D)	Form No.9 (a) issued by Kottati grama Panchayath to the complainant.
Ex.P.10	Reply submitted to the Lokayuktha office by the complainant dtd.05-09-2017 and enclosures

2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO :

DW1	Sri Puttaswamy D. Secretary, Kottathi grama Panchayath, Mandya.
DW2	Sri. H.G.Srinivas, Assistant Director, Taluk Panchayathi, Nanjanagudu, Mandya Dist.

LIST OF DOCUMENTS MARKED ON BEHALF OF DGO:

Ex.D1	School admission certificate
Ex.D2	Extract of Tax register of Kottathi grama Panchayath pertaining to Sharadamma
Ex.D3	Public Notification of Kottathi grama Panchayath
Ex.D4	Gazette Notification dated 14/03/2013
Ex.D5	Requisition given by complainant Cheluvaraju-PW.1 to President, Kottati grama panchayath, dtd NIL

R. V. Patil 08/7/2022

(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bengaluru.

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/317/2018/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 30th July, 2022.**RECOMMENDATION**

Sub: Departmental Inquiry against Shriyuths:

- (1) H.G.Srinivas, Panchayath Development Officer, Kottatti Grama Panchayath, Mandya Taluk and District.
- (2) Puttaswamy, Secretary, Kottatti Grama Panchayath, Mandya Taluk, Mandya District-reg.,

Ref: 1) Government Order No.ಗ್ರಾಅಪ/190/ಗ್ರಾಪಂಕಾ/2018, Bengaluru, dated: 19/04/2018.

2) Nomination Order No.UPLOK-2/DE/317/2018, Bengaluru, dated: 06/07/2018 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 25/07/2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

The Government by its order dated: 19/04/2018 initiated the disciplinary proceedings against (1) Shri H.G.Srinivas,

Panchayath Development Officer, Kottatti Grama Panchayath, Mandya Taluk and District and (2) Shri Puttaswamy, Secretary, Kottatti Grama Panchayath, Mandya Taluk, Mandya District (hereinafter referred to as Delinquent Government Officials, for short as DGOs No.1 and 2) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/317/2018, Bengaluru, dated: 06/07/2018 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 and 2 for the alleged charge of misconduct, said to have been committed by them.
3. The DGO No.1, Shri H.G.Srinivas, Panchayath Development Officer, Kottatti Grama Panchayath, Mandya Taluk and District and DGO No.2, Shri Puttaswamy, Secretary, Kottatti Grama Panchayath, Mandya Taluk, Mandya District were tried for the following charges:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ದೂರುದಾರರ ತಂದೆಯವರ ಹೆಸರಿಗೆ ಮಂಜೂರಾದ ಖಾತಾ ಸಂ.144ರಲ್ಲಿ 3 ಭಾಗ ಮಾಡಿ ಒಂದು ಜಾಗವನ್ನು ಸಾಕಮೈನವರ ಹೆಸರಿಗೆ ಕೇವಲ ಒಪ್ಪಿಗೆ ಪತ್ರದ



ಆಧಾರದಲ್ಲಿ 12-06-2007ರ ಪಂಚಾಯತಿ ನಿರ್ಣಯ 4/14 ರಂತೆ ಅ.ಸ.ನೌ.-1 ಆದ ನೀವು ಮಾಡಿರುತ್ತೀರಿ.

ಇನ್ನೊಂದು ಭಾಗವನ್ನು ದೂರುದಾರರ ತಂದೆ ಶ್ರೀ ಬೊಕ್ಕಯ್ಯರವರ ಎರಡನೇ ಹೆಂಡತಿ ನಾಗಮ್ಮರವರ ಹೆಸರಿಗೆ ಕೇವಲ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದಲ್ಲಿ 16-04-2015ರ ಪಂಚಾಯತಿ ನಿರ್ಣಯ 5/3ರಂತೆ ಖಾತಾ ಬದಲಾವಣೆಯನ್ನು ಅ.ಸ.ನೌ.-1 ಮತ್ತು 2 ಆದ ನೀವು ಮಾಡಿರುತ್ತೀರಿ.

ನಂತರ ಶ್ರೀಮತಿ ಸಾಕಮ್ಮನವರ ಹೆಸರಿನಲ್ಲಿದ್ದ ಖಾತೆಯನ್ನು ಶ್ರೀಮತಿ ಶಾರದಾರವರ ಹೆಸರಿಗೆ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದಲ್ಲಿ 04-03-2015ರ ಪಂಚಾಯತಿ ನಿರ್ಣಯ 5/10 ರಂತೆ ಅ.ಸ.ನೌ.-1 ಮತ್ತು 2 ಆದ ನೀವು ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡಿರುತ್ತೀರಿ.


ಮೇಲೆ ಹೇಳಿದ ಎಲ್ಲಾ ಖಾತಾ ಬದಲಾವಣೆಯನ್ನು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕೇವಲ ಒಪ್ಪಿಗೆ ಪತ್ರದ ಆಧಾರದಲ್ಲಿ ಮಾಡಿ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Not Proved' the charge leveled against the DGO No.1, Shri H.G.Srinivas, Panchayath Development Officer, Kottatti Grama Panchayath, Mandya Taluk and District and DGO No.2, Shri Puttaswamy, Secretary, Kottatti Grama Panchayath, Mandya Taluk, Mandya District.



5. On perusal of the Inquiry Report, in order to prove the guilt of the DGOs No.1 and 2, the Disciplinary Authority has examined one witness i.e., PW-1 and Ex. P-1 to P-10 documents were got marked. In fact, DGOs No.1 and 2 were also examined themselves as DW-2 and DW-1 respectively and Ex. D-1 to Ex. D-5 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate DGO No.1, Shri H.G.Srinivas, Panchayath Development Officer, Kottatti Grama Panchayath, Mandya Taluk and District and DGO No.2, Shri Puttaswamy, Secretary, Kottatti Grama Panchayath, Mandya Taluk, Mandya District.
7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


30/7/22
(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.